

Government of Jammu and Kashmir
Mining Department
Civil Secretariat, J&K.

Notification

Srinagar, the 10th October, 2022

S.O. 489.—In exercise of the powers conferred by section 15 read with section 23C of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government hereby direct that validity of Letters of Intent (s) shall be extended for a further period of 06 months with effect from **01.07.2022 to 31.12.2022**, enabling Project Proponents to complete the requisite formalities, in relaxation of Rule 55(9) of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, notified vide SRO-105 of 2016.

By order of the Government of Jammu and Kashmir.

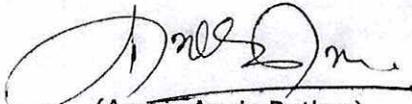
Sd/-
(Amit Sharma) IAS
Secretary to the Government.

No: GM-MNG/8/2021-08

Dated:10.10.2022

Copy to the:

1. All Financial Commissioner(s).
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Divisional Commissioner, Kashmir/ Jammu.
8. All Heads of Departments/ Managing Directors.
9. All Deputy Commissioners.
10. Director, Geology and Mining, J&K.
11. Director, Achieves, Archeology and Museums, J&K.
12. Managing Director, J&K Mineral Limited Corporation.
13. General Manager, Government Press, Jammu/ Srinagar.
14. Private Secretary to Secretary to the Government, GAD:
15. Private Secretary to Secretary to the Government, Mining Department.
16. In-charge Website, Mining Department.


(Aamir Ayaiz Rather)

Under Secretary to the Government